

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.221- CP/23(AHM)2024  
ITEM No.222- IA/66(AHM)2024  
in  
CP/23(AHM)2024

**Proceedings under Section 241-242, 246 r.w 339, 221 & 222 of Co. Act, 2013**

**IN THE MATTER OF:**

Union of India through Serious Fraud Investigation Office .....Applicant

V/s

Winsome Diamond and Jewellery Limited & Ors. ....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Devang Vyas,. (Add.S.G) Sr. Adv a.w.  
Mr. Ankit Shah, Adv (CGC). a.w Manir Garg, (I.O)  
Mr. Pradeep Yadav, Sr. P.P.  
:Mr. Munjaal M Bhatt, Adv for IA/66(AHM)2024

For the Respondent s :Mr. Swadip Hora, Adv.  
:Mr. Vikram Sutailya, Adv a.w  
:Mr. Naresh Kumar for R-6

For the Liquidator :Mr. Aditya Mehta, Adv, a.w Mr. Dhruvad Vaghani, Adv  
:Mr. Ajiz M K, Adv Mr. Gaurav Jain, Adv

**ORDER**  
**(Hybrid Mode)**

Learned senior counsel for the Applicant submits that two IAs have been filed in support of this main petition which are under scrutiny in the registry and this main matter may be taken up along with those IAs.

Re-list on 05.08.2024

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**